

I understand that this action has placed obstruction in the way of the people and the farmers living in that region and this affected the sugarcane producers as well as the progress of the country.

I would request the Government to instruct the sugar mill owners immediately who have been issued letters of intent to start the work of construction with immediate effect and in case they do not comply with the instructions, legal action should be taken against them and their licences should be cancelled immediately and the letters of intent should be issued to another party for setting up of sugar mill in Ramgarh of Sitapur district.

(III) Need to give Financial Assistance to the Government of Rajasthan to Provide drinking water and Electricity Particularly in Bayana region of the State

SHRI THAN SINGH JATAV (Bayana): Mr. Deputy Speaker, Sir, like other regions of the State, there is acute shortage of water and electricity in Bayana. Water level has gone down to great extent. Besides the shortage of water needed for irrigation purpose, there is acute scarcity of drinking water. Even the required quantity of diesel needed for irrigational purposes, is not readily available. The water level is gradually decreasing but electricity is not made available for lifting water. A number of villages have been declared as electrified but neither the polls have been installed nor the wiring has been done as yet. A plan to construct a super thermal power station in Dholpur which is close to my constituency, should be implemented at an early date. Chambal water may be made available for irrigation and drinking purpose, by lifting it. Parvati Canal system should be modernised. The canals of Banganga and Gambhir rivers should be dredged out so that the farmers can use the water of

these rivers. All the ponds and dams should be repaired properly. Anicuts should be constructed on the rivers and the water which is going waste, should be stopped and put to use. The wells should be dug deeper for irrigation purposes. Deeper wells should be constructed at low cost. I would like to urge the Central Government to give financial assistance and also give necessary instructions to the State Government for carrying out the above mentioned works.

(IV) Need to take steps to Promote Ayurvedic System of Medicine in the Country

SHRI BABU RAO PARANJAPE (Jabalpur): Mr. Deputy Speaker, Sir, it has been unanimously agreed that Ayurvedic System of Medicine is originally an Indian medical science and that it was the aim of the Britishers to suppress this system through the propagation of Allopathy.

The Indian Medicine Central Council Act was passed by Lok Sabha in 1970. But the treatment in Government Ayurvedic Colleges established under this Act is inadequate and not upto the standards as laid down by the Council. There is no uniformity in registration in the country. The funds sanctioned to the Council should be raised. The proposals and suggestions received in this direction should be implemented.

Ayurvedic system of medicine is not being given due importance in National Health Policy and in the implementation of Health programmes launched for the public. Apart from this, it has been observed that a very meagre percentage of the outlay sanctioned to the health services is spent on Ayurveda. Only four to six per cent of the budget sanctioned in favour of health services is allocated to Ayurveda. There have been occasions when the entire sanctioned amount has not been spent. It is a matter of great